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Minutes of Meeting No.35/11 scheduled on 11.01.2011 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 35/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 11.01.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA	13 A	23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061562 Ext.301	DGFT, U.B.
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	**Case No.:839/26/80-ALC2/2007**	Party Name:IDMC LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Transferred**
	HQ File :01/80/050/00046/AM07/	RLA File :34/24/040/00004/AM07/	Lic.No/Date:3410015872 17.04.2006	
	Decision : The Committee decided to transfer the case to NC-II as the chapter "73" pertains to them.			

2	**Case No.:28/42/80-ALC2/2008**	Party Name:THERMAX LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/01652/AM09/	RLA File :31/21/040/00319/AM09/	Lic.No/Date:3110036852 02.01.2009	Defer Date:22.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.02.2011.			

3	**Case No.:14/50/80-ALC2/2008**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	Defer Date:22.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.02.2011.			

4	**Case No.:2/1/80-ALC2/2009**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

5	**Case No.:1/7/80-ALC2/2009**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00068/AM10/	RLA File :03/95/040/00983/AM09/	Lic.No/Date:0310517989 01.05.2009	

Decision : As per written comments of DHI vide their U.O. Note No.3(31)/09-TSW(B)/618 dated 23.12.2010 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The word "Accessories" may be deleted from the description of export product & total Export weight is 2654.2 MT may be incorporated in the license.

Import

1. Item no 1- The firm has sought wastage of 86%. Wastage sought is reasonable. We may consider 30 % recovery as was done in case of licence no 0310489104 dt 06-10-08 & recommend for 93 MT with net wastage of 60%.The size of plates are 3010 mmX6460mm & 3000 mm X 6285 mm may also be incorporated in the license.
2. Item no 2- The firm has not given the type of plates proposed for import. The description of item may be amended to "non alloy steel plates/Sheets". The quantity to be allowed may be 1736 MT with net wastage of 8% with 1/3rd recovery.
3. Item no 3- The firm has sought 1% wastage. This Office agrees to it. In addition to the length of tube weight is 130.66 MT may be incorporated in the license.
4. Item no 4- The firm has sought 2% wastage. This Office agrees to it. In addition to the length of tube weight is 97.88 MT may be incorporated in the license.
5. Item no 5- The firm has sought 2% wastage. This Office agrees to it. In addition to the length of tube weight is 316.7 MT may be incorporated in the license.
6. Item no 6- The firm has applied for 416 nos of forgings of gross weight 258.8 MT with 24.9 % wastage. Taking 20% recovery firm's entitlement comes to 248.8 MT & 400 numbers. This Office recommends for import of 416 numbers of forgings with weight 258.8 MT but duty free import may be restricted to 400 numbers of weight 248.8 MT.
7. Item no 7- 16 number each of PTC & Dished ends may be allowed.
8. Item no 8- The item may be allowed under GN-4.
9. Item no 9 to 12- These are welding materials. The firm has given calculation for 54914 kg of welding material. Since raw material quantity has been reduced due to recovery on wastage, this Office agrees for totoal 52000 kg of welding material which does not include the flux. This Office recommends for 40 MT of item no 9, 12 MT each of item no 11 & 12.
10. Item no 13-These are cutting tools. It may be allowed @ 0.12% of fob value of export.

The Regional Authority may take necessary action accordingly.

6	**Case No.:14/14/80-ALC2/2009**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00184/AM10/	RLA File :61/24/040/00012/AM10/	Lic.No/Date:6110000320 19.06.2009	

Decision : As per written comments of DHI vide their U.O. Note No.3(69)/10-TSW(B)/611 dated 21.12.2010, the Committee observed that a similar application has been approved for license No. 6110000286 dated 06.02.08 with same export product. Therefore, the Committee decided to ratify the norms of import items on repeat basis in respect of the subject advance authorization as under:-

Description of export products may be modified as follows and incorporated in the licence.

1. Steam Turbine and their auxiliaries 3 Set (3552 MT)
2. Condenser and their auxiliaries 3Set (2295 MT)
3. Generator and their auxiliaries 3 Set (1632 MT)

	<u>Imports:</u> *Sl. Nos. 18,85, 91, 191– may be deleted as the items are not part of the export product.* *Sl no 23- description may be modified to "Moving blade forgings LP 2L, 2R" & quantity restricted to 143 numbers and "Moving blade forgings 3L & 3R" & quantity restricted to 144 numbers* *Sl. No 74- 23000 kg of fluid may be allowed which is required for first fill and top up only* *Sl. No 86- following description may be suffixed- "GR-304 SPEC AA10753 Size 31.75X0.7112X13400"- 24140 nos and "GR-304 SPEC AA10753 Size 31.75X0.89X13400"- 390 nos may be allowed with out any wastage.* *Sl no 88 to 90 – welding material, has not given justification of quantity of import. The quantity of import may be restricted to 2% of fob value of export of condenser.*
	Sl. No. 92- quantity may be amended to 3.15 MT. *Sl. No. 93- quantity may be amended to 7 MT.* *Sl. No. 94- may be deleted as use of the item not given.* *Sl 96 and 97- deleted as calculation of requirement not given.* *Sl no 98 to 137- The value of insulating material to be restricted to 5% of fob value of the generator. (as was done in licence no-06110000129 dt 25-01-08)* *Sl no 139 and 140- Quantity may be reduced to 222 nos and weight 428 kg.* *Sl no 196- may be deleted as use and calculation of the item not given.* *Sl no 197-The quantity may be amended to 605 numbers and weight restricted to 385 kg.* *Sl no 201- quantity may be reduced to 979 kg with 1% wastage.* *208– may be deleted as calculation not given.* *Sl no 211- quantity may be reduced to 21 number* *Sl no 213- Quantity of import may be restricted to 47KG.* *Sl no 214 &215- Quantity may be restricted to 205 MT with 20% wastage.* *Sl no 216- may be deleted as use and calculation of the item not given.* *Sl no 223- Quantity may be restricted to 17.85 MT with 5% wastage.* *Sl no 224- may be deleted as calculation has not been given.* *Sl no 226- Quantity may be restricted to 42.33 MT with 2% wastage.* *Sl no 227- Quantity may be restricted to 2.15 MT with 2% wastage.* *All other items may be allowed as applied for due to recovery does not result in reduction of full number/ low quantity Under GN-4.* The Regional Authority may take necessary action accordingly.

7	**Case No.:16/17/80-ALC2/2009**	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00239/AM10/	RLA File :03/94/040/00300/AM10/	Lic.No/Date:0310529264 16.07.2009	Defer Date:22.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.02.1011.			

8	**Case No.:23/21/80-ALC2/2009**	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00305/AM10/	RLA File :03/94/040/00396/AM10/	Lic.No/Date:0310533764 13.08.2009	Defer Date:22.02.2011
	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relisted on 22.02.2011.			

9	**Case No.:32/37/80-ALC2/2009**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00591/AM10/	RLA File :03/95/040/00336/AM10/	Lic.No/Date:0310539120 24.09.2009	Defer Date:22.02.2011
	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relisted on 22.02.2011.			

10	**Case No.:45/33/80-ALC2/2009**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00511/AM10/	RLA File :11/24/040/00015/AM10/	Lic.No/Date:1110021160 13.10.2009	

Decision : As per written comments of DHI vide their U.O. Note No.3(80)/10-TSW(B)/525 dated 19.10.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export items be amended & their weight per unit incorporated in the licence.

Turbine- 120 MT each- 3 sets
Governor- 14.6 MT- each 3 sets
Hydro generator- 248.1 MT each 3 sets

Import

1. Item no 1- The Firm has taken oversize plates. The Committee considered gross wastage of 40% & with 1/3rd recovery recommended for 27% wastage. (Quantity-160 MT). The word "non alloy" to be prefixed to the description of import.
2. Item no. 2 to 6 are component items - Allowed net-to-net basis with accountability clause.
3. Item no 8- The net weight of item is 133.6 MT. With 1/3rd recovery of wastage, the Committee allowed for import of 155 MT with 16% wastage.
4. Item no 9- The Committee consider gross wastage of 30% & with 1/3rd recovery allowed for 20% wastage. (Quantity-156 MT).
5. Item no 10- The Committee consider gross wastage of 30% & with 1/3rd recovery allowed for 20% wastage. (Quantity-67 MT).
6. Item no 7- To be deleted as it is not a component.
7. Item no 11 & 12- These are high value forgings. There is minor machining on this. To be allowed as applied for.
8. Item no 13 to 21- To be allowed under GN-4.
9. Item no 22 to25- To be allowed at 0.3% of fob value of export of generator

The Regional Authority may take necessary action accordingly.

11	**Case No.:2/33/80-ALC2/2009**	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	Defer Date:22.02.2011
	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relisted on 22.02.2011.			

12	**Case No.:2/1/80-ALC2/2010**	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00831/AM10/	RLA File :07/21/040/00797/AM10/	Lic.No/Date:0710069015 21.12.2009	Defer Date:22.02.2011
	Decision : The representative of the DC(MSME) informed the Committee that the case is under study. The Committee, therefore, decided to defer the case and to relist the case for 22.02.1011.			

13	**Case No.:18/41/80-ALC2/2009**	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

14	**Case No.:16/42/80-ALC2/2009**	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Defer Date:22.02.2011
	Decision: The Committee deliberated the case and on the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 22.02.2011 1. Information in respect of Sl.No.5 of the Standard Deficiency Format.			

15	**Case No.:9/45/80-ALC2/2009**	Party Name:THERMAX LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00696/AM10/	RLA File :31/24/040/00184/AM10/	Lic.No/Date:3110041632 22.01.2010	Defer Date:22.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the case and to relist the case for 22.02.1011.			

16	**Case No.:4/16/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00245/AM11/	RLA File :03/95/040/00712/AM10/	Lic.No/Date:0310557677 29.01.2010	
	Decision : As per written comments of DIPP vide their U.O. Note dated 11.01.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. List of import items to be revised as per the revised list submitted by the firm vide their letter dated 10th November, 2010, within the existing CIF value of Advance Authorisation(copy enclosed). 2. Net weight of export products be specified as 4936.20 MT. 3. Quantities of import items (as per the revised list)may be allowed as under: (i) Word "Relevant" be prefixed with the description of import items at Sl .Nos. 1 to 5, 22, 23, 83 to 88, 96 & 102. (ii) Weights of 42 MT, 4.2 MT, 8 MT, 2.7 MT, 23.4 MT, 5 MT, 2 MT, 5 MT, 8 MT, 3.9 MT, 1.2 MT, 2.4 MT, 4.2 MT, 50 MT, 0.5 MT, 0.08 MT, 0.41 MT, 0.08 MT, 0.35 MT & 2 MT may be specified with the quantities of import items at S.Nos. 5, 9, 10, 11, 12, 22, 23, 24, 88, 90, 91, 92, 93, 97, 98, 99, 100, 101, 102 & 112 respectively. (iii) Quantities of import items at Sl. Nos.1, 2, 83 & 96 be allowed as 1.03 Kgs./Kg. content in the export product. (iv) Quantities of import items at Sl. Nos.3, 4, 5, 84 to 88 & 102 to be allowed as 1.02 Kgs./Kg. content in the export product. (v) Import items at Sl No. 28, 57, 62, 66, 68 & 72 to be allowed as per policy for spares. (vi) Import items at Sl No. 60 & 69 to be deleted as the same are not required.			

(vii) Import items at Sl No. 79, 106 &107 to be allowed as applied for being less than 1 % of FOB value of exports.
(viii) Import items at Sl No. 80, 81 & 82 to be allowed as applied for i.e. 20 MT, 10 MT & 45 MT respectively.
(ix) Rest of the import items which are components to be allowed as per General Note-4 for Engineering Products.

The Regional Authority may take necessary action accordingly.

17	**Case No.:25/45/80-ALC2/2009**	Party Name:ALTEM POWER LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00712/AM10/	RLA File :31/24/040/00222/AM10/	Lic.No/Date:3110041766 01.02.2010	Defer Date:22.02.2011
	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relist on 22.02.2011.			

18	**Case No.:3/1/80-ALC2/2010**	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00832/AM10/	RLA File :07/24/040/00411/AM10/	Lic.No/Date:0710069722 01.02.2010	
	Decision : The Committee deliberated the case and agreed with the views of DHI. As per written comments of DHI vide their U.O. Note No.3(153)/09-TSW(B) dated 21.09.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. The Total export weight of 92 MT to be incorporated in the license. 2. Weight of item no 20 of export is 437 Kg and the same to be incorporated in the license. 3. Item no 1 to 8 & 10 of import are components and are allowed under GN-4. 4. Weight of Item no 5 of import is 70 kg per unit & the same to be incorporated in the license. 5. Item no 9 to be allowed at 1188 meters with 1% wastage. Import weight 12537 kg to be incorporated in the license. The Regional Authority may take necessary action accordingly.			

19	**Case No.:13/51/80-ALC2/2009**	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00804/AM10/	RLA File :34/24/040/00189/AM10/	Lic.No/Date:3410026224 02.02.2010	Defer Date:22.02.2011
	Decision : The Committee noted that firm's reply vide their letter dated 18.10.10 is incomplete. The firm has not submitted S.No. 11 of SDL. The firm has sought "Nil" wastage during application which has changed to 10% without any clarification. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to get clarification/justification the information of S. No. 11 of SDL from firm again and to re-list the case for 22.02.2011.			

20	**Case No.:4/49/80-ALC2/2009**	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00773/AM10/	RLA File :09/24/040/00458/AM10/	Lic.No/Date:0910040992 18.02.2010	Defer Date:22.02.2011
	Decision : The Committee noted that the firm has sought time for submission of detailed calculation supported by drawing. The Committee, therefore, decided to issue final reminder to the firm for expediting requisite information. The case may be re-listed on 22.02.2011.			

21	**Case No.:25/51/80-ALC2/2009**	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00816/AM10/	RLA File :05/23/040/00188/AM10/	Lic.No/Date:0510259390 24.02.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The ALC, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

22	**Case No.:23/51/80-ALC2/2009**	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00814/AM10/	RLA File :05/23/040/00179/AM10/	Lic.No/Date:0510259450 25.02.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

23	**Case No.:16/35/80-ALC2/2010**	Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00643/AM11/	RLA File :09/24/040/00491/AM10/	Lic.No/Date:0910041175 04.03.2010	Defer Date:22.02.2011
	Decision : The Committee noted that the firm's application has been sent to DHI for examination and comments and it is under study. Therefore, it has been decided to re-list the case on 22.02.2011.			

24	**Case No.:32/51/80-ALC2/2009**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00823/AM10/	RLA File :03/95/040/00808/AM10/	Lic.No/Date:0310564122 11.03.2010	Defer Date:22.02.2011
	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relisted on 22.02.2011.			

25	**Case No.:14/3/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00014/AM11/	RLA File :03/95/040/00813/AM10/	Lic.No/Date:0310564429 12.03.2010	Defer Date:22.02.2011
	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relisted on 22.02.2011.			

26	**Case No.:9/1/80-ALC2/2010**	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00838/AM10/	RLA File :09/24/040/00501/AM10/	Lic.No/Date:0910041387 19.03.2010	Defer Date:22.02.2011
	Decision : The representative of the firm did not turn up for Personal Hearing. The Committee, therefore, decided to give the firm finally opportunity to appear for Personal Hearing to present full facts of the case including description of the given product. The case may be relisted on 22.02.2011.			

	Case No.:14/11/80-ALC2/2010	Party Name:CORE METAL KRAFTS LTD.,	Meet No/Date:35/80-ALC2/2010	**Status: Approved**

			11.01.2011	
	HQ File :01/80/050/00160/AM11/	RLA File :22/24/040/00056/AM10/	Lic.No/Date:2210009813 25.03.2010	

27 **Decision :** As per written comments of DHI vide their U.O. Note No.3(75)/10-TSW(B)/584 dated 08.12.2010, the Committee decided to ratify the norm of **import items** in respect of the subject advance authorization as under:-

Item No. 2 – Deleted
All other items – Allowed under GN-4

The Regional Authority may take necessary action accordingly.

	Case No.:34/5/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
28	HQ File :01/80/050/00067/AM11/	RLA File :05/23/040/00232/AM10/	Lic.No/Date:0510261727 05.04.2010	Defer Date:22.02.2011

Decision : The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.

	Case No.:15/11/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00161/AM11/	RLA File :34/24/040/00229/AM09/	Lic.No/Date:3410026834 16.04.2010	

29 **Decision :** As per written comments of C&PC vide their O.M. No. 46011/55/2010-PC.II dated 24.12.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	**Quantity**
Micro Irrigation Equipments (Emmiting Pipe Systems) Streamline 16080 1.49L/H, 0.30 M, 1000 M	1 Meter (Weight 10.24gm+/-2%)
Raw-material allowed for Import	**Quantity**
1. HDPE Granules 2. Master Batch 3. Emitters (Drippers)	9.602 gm 0.400 gm 3.4 No. (0.442 gms)

The Regional Authority may take necessary action accordingly.

	Case No.:16/11/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00162/AM11/	RLA File :34/24/040/00217/AM09/	Lic.No/Date:3410026833 16.04.2010	

30 **Decision :** As per written comments of C&PC of vide their O.M. No. 46011/55/2010-PC.II dated 24.12.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	**Quantity**
Micro Irrigation Equipments (Emmiting Pipe Systems) Driplive 16009 1.4L/H, 0.50 M, 400 M	1 Meter (Weight 41.5gm+/-2%)

Raw-material allowed for Import	Quantity
1. HDPE Granules	8.363 gm
2. Master Batch (Plasblack)	1.883 gm
3. LLDPE Granules	23.210 gm
4. LDPE Granules	8.363 gm
5. Emitters (Drippers)	2.04 No. (0.51 gm)

The Regional Authority may take necessary action accordingly.

31	**Case No.:41/5/80-ALC2/2010**	Party Name:KINECO PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00074/AM11/	RLA File :17/24/040/00055/AM10/	Lic.No/Date:1710003301 28.04.2010	Defer Date:22.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the case and to relist the case on 22.02.1011.			

32	**Case No.:14/9/80-ALC2/2010**	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00127/AM11/	RLA File :11/24/040/00002/AM11/	Lic.No/Date:1110022305 30.04.2010	Defer Date:22.02.2011
	Decision : The Committee noted that the reply of firm is incomplete and Annexure "B" has not been received along with firm's letter dated 09.11.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 22.02.2011. 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. For net weight of components, details of components with new weight thereof may be indicated. 2. OD, WT and length of import items at Sl. No. 2 & 3. 3. Detailed calculations for the quantities of import items at Sl. Nos. 2, 3 & 4 supported by the length and number of tubes in the export product.			

33	**Case No.:21/11/80-ALC2/2010**	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00167/AM11/	RLA File :05/23/040/00006/AM11/	Lic.No/Date:0510264179 12.05.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

34	**Case No.:22/11/80-ALC2/2010**	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00168/AM11/	RLA File :07/24/040/00033/AM11/	Lic.No/Date:0710071546 14.05.2010	Defer Date:22.02.2011
	Decision: The Committee noted that the firm was asked to submit Sl No 11 of SDL to examine the request. The firm's reply sent vide their letter of dated 20-10-10 is incomplete. Therefore, on the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to remind the firm to furnish their reply and to re-list the case on 22.02.1011: -			

	Case No.:13/15/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:35/80-ALC2/2010	**Status: Deferred**

			11.01.2011	
35	HQ File :01/80/050/00220/AM11/	RLA File :11/24/040/00001/AM11/	Lic.No/Date:1110022429 19.05.2010	Defer Date:22.02.2011
	Decision : The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.02.1011.			

36	**Case No.:10/15/80-ALC2/2010**	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00217/AM11/	RLA File :03/94/040/00114/AM11/	Lic.No/Date:0310575827 25.05.2010	Defer Date:22.02.2011
	Decision : The Committee directed to forward a copy of the firm's reply to DIPP for examination and comments. The case may be relisted on 22.02.2011.			

37	**Case No.:6/11/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00152/AM11/	RLA File :04/24/040/00033/AM11/	Lic.No/Date:0410114086 28.05.2010	Defer Date:22.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.02.1011.			

38	**Case No.:7/11/80-ALC2/2010**	Party Name:THERMAX LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00153/AM11/	RLA File :31/24/040/00031/AM11/	Lic.No/Date:3110043398 28.05.2010	Defer Date:22.02.2011
	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relisted on 22.02.2011.			

39	**Case No.:19/18/80-ALC2/2010**	Party Name:STARION INDIA P.LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00272/AM11/	RLA File :31/24/040/00028/AM11/	Lic.No/Date:3110043412 31.05.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

40	**Case No.:38/18/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00291/AM11/	RLA File :04/24/040/00018/AM11/	Lic.No/Date:0410114141 31.05.2010	
	Decision : As per written comments of DHI of vide their U.O. Note No.3(39)/10-TSW(B)/593 dated 13.12.2010 the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>EXPORT</u> The description of the export product may be modified to "piping system for 2X500 MW for Vallur power project"& total export weight is 2679 MT & the same may be incorporated in the licence. <u>IMPORT</u> 1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 730 MT& that of welded 50 MT with 2% wastage.			

2. Item no 2- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 50 MT with 2% wastage as applied by the firm. “Welded” may be deleted from the description of import item.
3. Item no 3- (Stainless Steel)The quantity of seamless tube/ pipe to be allowed is 6 MT with 2% wastage as applied by the firm. “Welded” may be deleted from the description of import item.
4. Item no 4- The firm has amended quantity of import to 190 MT. The word “Finished” may be prefixed to the description of import & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for.
5. Item no-5- Welding electrodes- Quantity applied is only 2 MT which is with in the norms normally allowed. This Office recommends the import as applied for.
6. Item no-6 to 8- These are components & may be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

41	**Case No.:11/11/80-ALC2/2010**	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00157/AM11/	RLA File :05/24/040/00073/AM11/	Lic.No/Date:0510265196 01.06.2010	Defer Date:22.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.02.1011.			

42	**Case No.:8/11/81-ALC2/2010**	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/81/050/00053/AM11/	RLA File :31/24/040/00035/AM11/	Lic.No/Date:3110043464 02.06.2010	Defer Date:22.02.2011
	Decision : The Committee deliberated on the comments of the DHI vide U.O. Note No. 3(77)/10)-TSW(B)/574 dated 2.12.2010 and decided to examine the stage wise wastage process on file. The case may be re-listed on 22.02.2011			

43	**Case No.:27/11/80-ALC2/2010**	Party Name:FREEDOM OPTHALMIC PRIVATE LIMITED,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00173/AM11/	RLA File :04/24/040/00036/AM11/	Lic.No/Date:0410114329 07.06.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

44	**Case No.:4/13/80-ALC2/2010**	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00180/AM11/	RLA File :05/24/040/00100/AM11/	Lic.No/Date:0510266016 14.06.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

45	**Case No.:14/13/80-ALC2/2010**	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:28/80-ALC2/2010 12.10.2010	**Status: Deferred**
	HQ File :01/80/050/00190/AM11/	RLA File :03/94/040/00219/AM11/	Lic.No/Date:0310578752 14.06.2010	Defer Date:22.02.2011

	Decision : The Committee directed to forward a copy of the firm's reply to DHI for examination and comments. The case may be relisted on 22.02.2011.

46	**Case No.:17/15/80-ALC2/2010**	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00224/AM11/	RLA File :04/24/040/00053/AM11/	Lic.No/Date:0410114549 14.06.2010	Defer Date:22.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.02.1011.			

47	**Case No.:16/13/80-ALC2/2010**	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00192/AM11/	RLA File :03/95/040/00212/AM11/	Lic.No/Date:0310578892 15.06.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(33)/08-TSW(B)/515 dated 02.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Export item – 2 units of COLLAR 9 1/2 inches of weight 2194 kg. Allowed import of two units of weight 3456kg as applied for. The Regional Authority may take necessary action accordingly.			

48	**Case No.:17/13/80-ALC2/2010**	Party Name:PERFECT ENGG COMPONENTS P LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00193/AM11/	RLA File :05/24/040/00104/AM11/	Lic.No/Date:0510266164 16.06.2010	
	Decision : As per written comments of DC(MSME) vide their U.O. Note No.30(127)/2010-ME dated 03.01.2011, the Committee decided to ratify the norms of import items in respect of the subject advance authorization as under:- 1. Item No. 37 & 38 - Deleted 2. All other component items allowed net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

49	**Case No.:27/13/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00203/AM11/	RLA File :53/24/040/00009/AM11/	Lic.No/Date:5310010616 17.06.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

	Case No.:15/18/80-ALC2/2010	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00268/AM11/	RLA File :05/23/040/00054/AM11/	Lic.No/Date:0510266316 17.06.2010	Defer Date:22.02.2011

50	**Decision :** On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 22.02.1011: - 1. The firm has mentioned in the application that there is only one imported item, i.e Vinyl Sheeting Black, Skin, But in the reply there are three import items like Polyols, Iso Cyanates & PVC/ABS alloy skin which needs clarification. 2. The firm has mentioned about the support frame in the manufacturing process but the item does not appear in list of raw material. 3. The firm may be asked to give list of total items both imported & indigenous with total cost & quantity used for the manufacture of t6he export product. 4. The firm has mentioned that Skin requirement is 21 inchesX4.3 yards. Supporting documents in support of the same may be given.

51	**Case No.:30/18/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00283/AM11/	RLA File :07/24/040/00080/AM11/	Lic.No/Date:0710072309 17.06.2010	
	Decision : As per written comments of DIT vide their U.O. Note No.17(45)/2010-IPHW dated 30.11.2010 the Committee decided to ratify the norms of import items on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

52	**Case No.:28/15/80-ALC2/2010**	Party Name:SHRIRAM PISTONS & RINGS LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00235/AM11/	RLA File :05/24/040/00067/AM11/	Lic.No/Date:0510267170 30.06.2010	Defer Date:22.02.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case for 22.02.1011: - 1. The weight of Coil spring has not been taken in to account in the calculation of weight balance. 2. The firm has stated that total three numbers of springs are required for manufacture one piston ring set. But the firm proposes to import one lakh no of rings in stead of 1.5 lakh rings to export 50,000 piston ring set. 3. The weight of three rings has not been taken in the calculation of weight balance. 4. Sample of the export product may be given			

53	**Case No.:43/18/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00296/AM11/	RLA File :05/23/040/00091/AM11/	Lic.No/Date:0510267552 05.07.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3143)/10-TSW(B)/20 dated 05.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export quantity</u> – 30,000 numbers Size 97 mm X170 mm <u>Import</u> - - Item no 1- 30,000 numbers under GN-4 as applied for. Item no 2- Palladium Nitrate 9318 gms @ 0.3106 gm/piece as applied for without any wastage			

Item no 3- Rhodium Nitrate- 3993 gms @ 0.1331 gm/piece as applied for without any wastage.

The Regional Authority may take necessary action accordingly.

54	**Case No.:42/18/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00295/AM11/	RLA File :05/23/040/00092/AM11/	Lic.No/Date:0510267568 06.07.2010	

Decision : As per written comments of DHI vide their U.O. Note No.3(143)/19-TSW(B)/19 dated 05.01.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export quantity – 5,000 numbers Size 118 mm X127 mm

Import
Item no 1- 5,000 numbers under GN-4 as applied for.
Item no 2- Palladium Nitrate 27897 gms @ 5.5794 gm/piece as applied for without any wastage
Item no 3- Rhodium Nitrate- 494 gms @ 0.0988 gm/piece as applied for without any wastage.

The Regional Authority may take necessary action accordingly.

55	**Case No.:45/18/80-ALC2/2010**	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:22.02.2011

Decision : The Committee observed that the comments called for from Ministry of Defence (E.P.C. Section) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.2011.

56	**Case No.:47/18/80-ALC2/2010**	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:22.02.2011

Decision : The Committee observed that the comments called for from Ministry of Defence (E.P.C. Section) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.

57	**Case No.:2/16/80-ALC2/2010**	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00243/AM11/	RLA File :05/24/040/00084/AM11/	Lic.No/Date:0510267884 09.07.2010	

Decision : As per written comments of C&PC vide their O.M. No.46011/253/2004-PC-II dated 24.12.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	**Quantity**
PVC Fill Media	1 kg
Raw-material allowed for Import	**Quantity**
PVC Sheet	1.1495 kg

	The Regional Authority may take necessary action accordingly.

58	**Case No.:3/16/80-ALC2/2010**	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00244/AM11/	RLA File :06/24/040/00020/AM11/	Lic.No/Date:0610018454 09.07.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

59	**Case No.:52/18/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00305/AM11/	RLA File :53/24/040/00011/AM11/	Lic.No/Date:5310010998 13.07.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

60	**Case No.:21/18/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00029/AM11/	Lic.No/Date:6110000472 15.07.2010	Defer Date:22.02.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 22.02.1011.			

61	**Case No.:29/22/80-ALC2/2010**	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence (E.P.C. Section) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

62	**Case No.:30/22/80-ALC2/2010**	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence (E.P.C. Section) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

63	**Case No.:37/18/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00290/AM11/	RLA File :03/95/040/00200/AM11/	Lic.No/Date:0310584600 22.07.2010	Defer Date:22.02.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.02.2011: -			

1. Specific item of export product and their weight separately with details of Accessories & its weight separately.
2. Specific items required for import for manufacture of each Accessories.
3. Break up of item no 1 of import in to AS,SS & CS grade plate.
4. Information in respect of Sl.No.9 & 11 of the Standard Deficiency Format.

64	**Case No.:33/35/80-ALC2/2010**	Party Name:SHETRON METROPAK PVT.LTD,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00660/AM11/	RLA File :07/21/040/00279/AM11/	Lic.No/Date:0710073152 23.07.2010	Defer Date: 22.02.2011
	Decision : The Committee noted that the hardcopy of firm's application is awaited from the Regional Authority. The Committee, therefore, decided to remind RA (with a copy to firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 22.02.2011.			

65	**Case No.:50/18/80-ALC2/2010**	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00303/AM11/	RLA File :07/24/040/00083/AM11/	Lic.No/Date:0710073162 26.07.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

66	**Case No.:23/22/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00334/AM11/	RLA File :07/24/040/00133/AM11/	Lic.No/Date:0710073218 27.07.2010	
	Decision: As per written comments of DIT vide their U.O. Note No.17(72)/2010-IPHW dated 30.12.2010 the committee decided to ratify the norms of import items on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

67	**Case No.:27/22/80-ALC2/2010**	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00338/AM11/	RLA File :07/24/040/00140/AM11/	Lic.No/Date:0710073216 27.07.2010	
	Decision : The Committee deliberated the written comments of DIT received vide their U.O. Note No.17(71)/2010-IPHW dated 08.12.2010 and decided to ratify the norms of import items on net-to-net basis with accountability clause in respect of the subject advance authorization subject to the conditions applicable under export policy. The Regional Authority may take necessary action accordingly.			

68	**Case No.:2/22/80-ALC2/2010**	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00313/AM11/	RLA File :05/24/040/00157/AM11/	Lic.No/Date:0510269795 05.08.2010	Defer Date:22.02.2011

Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.02.1011.

69	**Case No.:8/21/81-ALC2/2010**	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/81/050/00123/AM11/	RLA File :05/24/040/00172/AM11/	Lic.No/Date:0510270168 10.08.2010	Defer Date:22.02.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 22.02.1011.			

70	**Case No.:4/22/80-ALC2/2010**	Party Name:SUFFUSUS POLYMER PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00315/AM11/	RLA File :02/24/040/00083/AM11/	Lic.No/Date:0210146259 11.08.2010	Defer Date:22.02.2011
	Decision : The Committee deliberated on the comments of C&PC vide their O.M. No.46011/772010-PC-II dated 08.12.2010, the Committee decided to examine C&PC comments on file and get clarification regarding Yarn/Resin. The case to be listed on 22.02.2011.			

71	**Case No.:10/22/80-ALC2/2010**	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00321/AM11/	RLA File :34/24/040/00037/AM11/	Lic.No/Date:3410027688 12.08.2010	

Decision : As per written comments of C&PC of vide their O.M. No. 46011/55/2010-PC.II dated 24.12.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	**Quantity**
Micro Irrigation Equipments (Emmiting Pipe Systems) PE IRR Pipe 12/12.5 M 400M	1 Meter (Weight 35.65gm+/-2%)
Raw-material Recommended for Import	**Quantity**
1. LLDPE Granules	27.529 gm
2. LDPE Granules	7.273 gm
3. Master Batch (Plasblak)	1.561 gm

. The Regional Authority may take necessary action accordingly.

72	**Case No.:11/22/80-ALC2/2010**	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00322/AM11/	RLA File :34/24/040/00062/AM11/	Lic.No/Date:3410027689 12.08.2010	

Decision : As per written comments of C&PC of vide their O.M.No.46011/55/2010-PC.II dated 24.12.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	**Quantity**
Micro Irrigation Equipments (Emmiting Pipe Systems) Streamline 16080 1.60 L/H, 0.30 M, 1000 M	1 Meter (Weight 11.4329gm+/-2%

The Regional Authority may take

Raw-material allowed for Import	Quantity	
1. HDPE Granules 2. Master Batch (Plasblak) 3. Relevant Emitters (Drippers)	10.7710 gm 0.4488 gm 3.40 No. (0.442 gm)	necessary action accordingly.

73	**Case No.:42/22/80-ALC2/2010**	Party Name:POLY MEDICURE LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Approved**
	HQ File :01/80/050/00353/AM11/	RLA File :05/24/040/00188/AM11/	Lic.No/Date:0510270734 17.08.2010	

Decision : As per written comments of C&PC vide their O.M. 46011/91/2006-PC-II dated 09.12.2010 the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Endotracheal Tube (Packed & Sterilized) (Oral/Nasal) (Cuffed or Plain Sizes 2 mm to 10mm)	1 No.
Raw-material allowed for Import	**Quantity**
1. Relevant Endotracheal Tube (Oral or Nasal) (Cuffed or Plain (2 mm to 10 mm)	Net + 2 %
2. PP Granules	1.05 kg/kg content in the export product
3. Medical Kraft Paper	As per Packing Policy
4. Polyester Poly Laminate Film	As per Packing Policy

The Regional Authority may take necessary action accordingly.

74	**Case No.:43/22/80-ALC2/2010**	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00354/AM11/	RLA File :07/24/040/00166/AM11/	Lic.No/Date:0710073648 17.08.2010	Defer Date:22.02.2011

Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

75	**Case No.:45/22/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00356/AM11/	RLA File :03/95/040/00318/AM11/	Lic.No/Date:0310587934 17.08.2010	Defer Date:22.02.2011

Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

76	**Case No.:53/22/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00364/AM11/	RLA File :53/24/040/00013/AM11/	Lic.No/Date:5310011230 17.08.2010	Defer Date:22.02.2011

Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

77	**Case No.:46/22/80-ALC2/2010**	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00357/AM11/	RLA File :05/24/040/00178/AM11/		

			Lic.No/Date:0510270834 18.08.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

78	**Case No.:47/22/80-ALC2/2010**	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00358/AM11/	RLA File :05/24/040/00182/AM11/	Lic.No/Date:0510270937 19.08.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

79	**Case No.:55/22/80-ALC2/2010**	Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00366/AM11/	RLA File :03/94/040/00462/AM11/	Lic.No/Date:0310588660 19.08.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

80	**Case No.:51/22/80-ALC2/2010**	Party Name:PURVA OVERSEAS	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00362/AM11/	RLA File :13/24/040/00018/AM11/	Lic.No/Date:1310033038 20.08.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

81	**Case No.:50/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00677/AM11/	RLA File :11/24/040/00028/AM11/	Lic.No/Date:1110023053 27.08.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

82	**Case No.:9/24/80-ALC2/2010**	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00381/AM11/	RLA File :06/24/040/00029/AM11/	Lic.No/Date:0610018941 31.08.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

83	**Case No.:19/29/80-ALC2/2010**	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00454/AM11/	RLA File :05/23/040/00141/AM11/	Lic.No/Date:0510271769 31.08.2010	Defer Date:22.02.2011

	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

84	**Case No.:13/29/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00448/AM11/	RLA File :05/23/040/00152/AM11/	Lic.No/Date:0510272028 01.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

85	**Case No.:16/29/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00451/AM11/	RLA File :05/23/040/00153/AM11/	Lic.No/Date:0510272029 01.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

86	**Case No.:17/29/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00452/AM11/	RLA File :05/23/040/00151/AM11/	Lic.No/Date:0510272027 01.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

87	**Case No.:32/29/80-ALC2/2010**	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00467/AM11/	RLA File :31/24/040/00108/AM11/	Lic.No/Date:3110044548 01.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

88	**Case No.:12/29/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00447/AM11/	RLA File :05/23/040/00156/AM11/	Lic.No/Date:0510272116 06.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

89	**Case No.:14/29/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00449/AM11/	RLA File :05/23/040/00154/AM11/	Lic.No/Date:0510272109 06.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:15/29/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010	**Status: Deferred**

			11.01.2011	
90	HQ File :01/80/050/00450/AM11/	RLA File :05/23/040/00155/AM11/	Lic.No/Date:0510272113 06.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

91	**Case No.:22/29/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00457/AM11/	RLA File :07/24/040/00215/AM11/	Lic.No/Date:0710074064 06.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

92	**Case No.:25/29/80-ALC2/2010**	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00460/AM11/	RLA File :07/24/040/00189/AM11/	Lic.No/Date:0710074081 06.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

93	**Case No.:26/29/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00461/AM11/	RLA File :07/21/040/00429/AM11/	Lic.No/Date:0710074059 06.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

94	**Case No.:33/29/80-ALC2/2010**	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00468/AM11/	RLA File :31/24/040/00114/AM11/	Lic.No/Date:3110044621 07.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

95	**Case No.:2/25/80-ALC2/2010**	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00392/AM11/	RLA File :61/24/040/00047/AM11/	Lic.No/Date:6110000492 08.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

96	**Case No.:19/27/80-ALC2/2010**	Party Name:H.L.EQUIPMENTS	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00416/AM11/	RLA File :52/24/040/00016/AM11/	Lic.No/Date:5210031865 08.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

97	**Case No.:24/29/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00459/AM11/	RLA File :03/94/040/00501/AM11/	Lic.No/Date:0310591600 08.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

98	**Case No.:11/29/80-ALC2/2010**	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00446/AM11/	RLA File :05/23/040/00159/AM11/	Lic.No/Date:0510272568 10.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

99	**Case No.:27/29/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00462/AM11/	RLA File :11/24/040/00034/AM11/	Lic.No/Date:1110023193 10.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

100	**Case No.:20/27/80-ALC2/2010**	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00417/AM11/	RLA File :04/24/040/00126/AM11/	Lic.No/Date:0410117133 14.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

101	**Case No.:31/29/80-ALC2/2010**	Party Name:ATHENA INDIA HITECH COMPONENTS PVT.LTD,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00466/AM11/	RLA File :07/24/040/00211/AM11/	Lic.No/Date:0710074162 14.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

102	**Case No.:5/27/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00402/AM11/	RLA File :03/94/040/00547/AM11/	Lic.No/Date:0310592431 15.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

103	**Case No.:6/29/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00441/AM11/	RLA File :03/94/040/00551/AM11/	Lic.No/Date:0310592447 15.09.2010	Defer Date:22.02.2011

	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

104	**Case No.:11/27/80-ALC2/2010**	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00408/AM11/	RLA File :04/24/040/00158/AM11/	Lic.No/Date:0410117246 16.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

105	**Case No.:28/29/80-ALC2/2010**	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00463/AM11/	RLA File :11/24/040/00037/AM11/	Lic.No/Date:1110023212 16.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

106	**Case No.:29/29/80-ALC2/2010**	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00464/AM11/	RLA File :11/24/040/00038/AM11/	Lic.No/Date:1110023211 16.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

107	**Case No.:12/27/80-ALC2/2010**	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00409/AM11/	RLA File :09/24/040/00253/AM11/	Lic.No/Date:0910043538 17.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

108	**Case No.:13/27/80-ALC2/2010**	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00410/AM11/	RLA File :05/24/040/00217/AM11/	Lic.No/Date:0510273206 21.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

109	**Case No.:15/27/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00412/AM11/	RLA File :03/94/040/00584/AM11/	Lic.No/Date:0310593584 23.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:29/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2010	**Status: Deferred**

			11.01.2011	
110	HQ File :01/80/050/00426/AM11/	RLA File :03/95/040/00354/AM11/	Lic.No/Date:0310593772 24.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:30/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
111	HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:2/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
112	HQ File :01/80/050/00437/AM11/	RLA File :03/94/040/00586/AM11/	Lic.No/Date:0310594220 28.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:3/29/80-ALC2/2010	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
113	HQ File :01/80/050/00438/AM11/	RLA File :02/24/040/00116/AM11/	Lic.No/Date:0210148724 30.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:8/29/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
114	HQ File :01/80/050/00443/AM11/	RLA File :17/24/040/00017/AM11/	Lic.No/Date:1710003514 30.09.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:9/29/80-ALC2/2010	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
115	HQ File :01/80/050/00444/AM11/	RLA File :07/24/040/00219/AM11/	Lic.No/Date:0710074544 01.10.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:38/29/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
116	HQ File :01/80/050/00473/AM11/	RLA File :53/24/040/00016/AM11/	Lic.No/Date:5310011502 05.10.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

117	**Case No.:39/29/80-ALC2/2010**	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00474/AM11/	RLA File :05/23/040/00186/AM11/	Lic.No/Date:0510274386 07.10.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

118	**Case No.:14/35/80-ALC2/2010**	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00641/AM11/	RLA File :31/21/040/00208/AM11/	Lic.No/Date:3110044937 08.10.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

119	**Case No.:5/31/80-ALC2/2010**	Party Name:GLOBE HI-FABS	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00483/AM11/	RLA File :05/23/040/00183/AM11/	Lic.No/Date:0510274904 13.10.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

120	**Case No.:23/35/80-ALC2/2010**	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00650/AM11/	RLA File :07/24/040/00279/AM11/	Lic.No/Date:0710074824 14.10.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

121	**Case No.:32/35/80-ALC2/2010**	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00659/AM11/	RLA File :07/24/040/00278/AM11/	Lic.No/Date:0710074825 14.10.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

122	**Case No.:21/31/80-ALC2/2010**	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00499/AM11/	RLA File :34/24/040/00159/AM11/	Lic.No/Date:3410028343 18.10.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

123	**Case No.:19/31/80-ALC2/2010**	Party Name:TECHNIP KT INDIA LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00497/AM11/	RLA File :05/24/040/00261/AM11/	Lic.No/Date:0510275153 19.10.2010	Defer Date:22.02.2011

	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

124	**Case No.:5/35/80-ALC2/2010**	Party Name:DEVEN SUPERCRITICALS P.LTD,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00632/AM11/	RLA File :31/24/040/00146/AM11/	Lic.No/Date:3110045122 19.10.2010	Defer Date:
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

125	**Case No.:23/31/80-ALC2/2010**	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00501/AM11/	RLA File :61/24/040/00061/AM11/	Lic.No/Date:6110000523 20.10.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

126	**Case No.:26/31/80-ALC2/2010**	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00504/AM11/	RLA File :05/24/040/00253/AM11/	Lic.No/Date:0510275353 20.10.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

127	**Case No.:6/35/80-ALC2/2010**	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

128	**Case No.:28/31/80-ALC2/2010**	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00506/AM11/	RLA File :05/24/040/00267/AM11/	Lic.No/Date:0510275456 21.10.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

129	**Case No.:42/35/80-ALC2/2010**	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00669/AM11/	RLA File :04/24/040/00188/AM11/	Lic.No/Date:0410118268 25.10.2010	Defer Date:
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:55/31/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:35/80-ALC2/2010	**Status: Deferred**

			11.01.2011	
130	HQ File :01/80/050/00533/AM11/	RLA File :05/23/040/00204/AM11/	Lic.No/Date:0510275831 27.10.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

131	**Case No.:13/35/80-ALC2/2010**	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00640/AM11/	RLA File :31/24/040/00139/AM11/	Lic.No/Date:3110045249 27.10.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

132	**Case No.:27/35/80-ALC2/2010**	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00654/AM11/	RLA File :05/24/040/00269/AM11/	Lic.No/Date:0510275803 27.10.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

133	**Case No.:15/35/80-ALC2/2010**	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00642/AM11/	RLA File :03/95/040/00617/AM11/	Lic.No/Date:0310599850 02.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

134	**Case No.:29/35/80-ALC2/2010**	Party Name:SECO TOOLS INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00656/AM11/	RLA File :31/24/040/00141/AM11/	Lic.No/Date:3110045365 03.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

135	**Case No.:34/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00661/AM11/	RLA File :61/24/040/00066/AM11/	Lic.No/Date:6110000531 03.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

136	**Case No.:4/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00631/AM11/	RLA File :04/24/040/00156/AM11/	Lic.No/Date:0410118619 04.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

137	**Case No.:7/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00634/AM11/	RLA File :04/24/040/00157/AM11/	Lic.No/Date:0410118621 04.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

138	**Case No.:11/35/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00638/AM11/	RLA File :03/94/040/00672/AM11/	Lic.No/Date:0310600292 04.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

139	**Case No.:12/35/80-ALC2/2010**	Party Name:TRF LIMITED,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00639/AM11/	RLA File :02/24/040/00122/AM11/	Lic.No/Date:0210150220 04.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

140	**Case No.:22/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00649/AM11/	RLA File :04/24/040/00194/AM11/	Lic.No/Date:0410118622 04.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

141	**Case No.:8/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00635/AM11/	RLA File :11/24/040/00050/AM11/	Lic.No/Date:1110023506 08.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

142	**Case No.:2/32/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00543/AM11/	RLA File :03/95/040/00446/AM11/	Lic.No/Date:0310600429 08.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

143	**Case No.:3/32/80-ALC2/2010**	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00544/AM11/	RLA File :03/95/040/00631/AM11/	Lic.No/Date:0310600433 08.11.2010	Defer Date:22.02.2011

	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

144	**Case No.:4/32/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00545/AM11/	RLA File :03/94/040/00716/AM11/	Lic.No/Date:0310600460 08.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

145	**Case No.:5/32/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00546/AM11/	RLA File :03/94/040/00717/AM11/	Lic.No/Date:0310600467 08.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

146	**Case No.:14/32/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00555/AM11/	RLA File :53/24/040/00020/AM11/	Lic.No/Date:5310011681 08.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

147	**Case No.:15/32/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00556/AM11/	RLA File :53/24/040/00019/AM11/	Lic.No/Date:5310011682 08.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

148	**Case No.:1/32/80-ALC2/2010**	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00542/AM11/	RLA File :04/24/040/00202/AM11/	Lic.No/Date:0410118694 09.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

149	**Case No.:7/32/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00548/AM11/	RLA File :03/94/040/00725/AM11/	Lic.No/Date:0310600644 09.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:8/32/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:35/80-ALC2/2010	**Status: Deferred**

			11.01.2011	
150	HQ File :01/80/050/00549/AM11/	RLA File :04/24/040/00197/AM11/	Lic.No/Date:0410118712 09.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:24/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
151	HQ File :01/80/050/00651/AM11/	RLA File :04/24/040/00205/AM11/	Lic.No/Date:0410118773 10.11.2010	Defer Date:
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:6/32/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
152	HQ File :01/80/050/00547/AM11/	RLA File :06/24/040/00039/AM11/	Lic.No/Date:0610019661 10.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:9/32/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
153	HQ File :01/80/050/00550/AM11/	RLA File :04/24/040/00204/AM11/	Lic.No/Date:0410118772 10.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:11/32/80-ALC2/2010	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
154	HQ File :01/80/050/00552/AM11/	RLA File :07/24/040/00312/AM11/	Lic.No/Date:0710075337 10.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:12/32/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
155	HQ File :01/80/050/00553/AM11/	RLA File :05/24/040/00279/AM11/	Lic.No/Date:0510276727 10.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:10/32/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
156	HQ File :01/80/050/00551/AM11/	RLA File :04/24/040/00190/AM11/	Lic.No/Date:0410118791 11.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

157	**Case No.:13/32/80-ALC2/2010**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00554/AM11/	RLA File :03/95/040/00510/AM11/	Lic.No/Date:0310601141 12.11.2010	Defer Date:22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

158	**Case No.:25/35/80-ALC2/2010**	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00652/AM11/	RLA File :03/95/040/00545/AM11/	Lic.No/Date:0310601333 15.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

159	**Case No.:9/35/80-ALC2/2010**	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00636/AM11/	RLA File :11/24/040/00049/AM11/	Lic.No/Date:1110023563 16.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

160	**Case No.:10/35/80-ALC2/2010**	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00637/AM11/	RLA File :11/24/040/00045/AM11/	Lic.No/Date:1110023562 16.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

161	**Case No.:19/35/80-ALC2/2010**	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00646/AM11/	RLA File :07/24/040/00317/AM11/	Lic.No/Date:0710075431 16.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

162	**Case No.:21/35/80-ALC2/2010**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00648/AM11/	RLA File :07/24/040/00314/AM11/	Lic.No/Date:0710075479 18.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

163	**Case No.:26/35/80-ALC2/2010**	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00653/AM11/	RLA File :31/21/040/00237/AM11/	Lic.No/Date:3110045516 18.11.2010	Defer Date: 22.02.2011

	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

164	**Case No.:28/35/80-ALC2/2010**	Party Name:RATHI TRANSPOWER PVT.LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00655/AM11/	RLA File :31/21/040/00245/AM11/	Lic.No/Date:3110045618 25.11.2010	Defer Date:
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

165	**Case No.:55/35/80-ALC2/2010**	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00682/AM11/	RLA File :04/24/040/00196/AM11/	Lic.No/Date:0410119183 25.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

166	**Case No.:17/35/80-ALC2/2010**	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00644/AM11/	RLA File :08/24/040/00252/AM11/	Lic.No/Date:0810094169 26.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

167	**Case No.:39/35/80-ALC2/2010**	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00666/AM11/	RLA File :05/23/040/00233/AM11/	Lic.No/Date:0510278032 26.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

168	**Case No.:60/35/80-ALC2/2010**	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00687/AM11/	RLA File :05/23/040/00234/AM11/	Lic.No/Date:0510278035 26.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

169	**Case No.:20/35/80-ALC2/2010**	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00647/AM11/	RLA File :08/24/040/00245/AM11/	Lic.No/Date:0810094212 29.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:54/35/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:35/80-ALC2/2010	**Status: Deferred**

			11.01.2011	
170	HQ File :01/80/050/00681/AM11/	RLA File :05/23/040/00229/AM11/	Lic.No/Date:0510278103 29.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:57/35/80-ALC2/2010	Party Name:ION EXCHANGE (INDIA) LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
171	HQ File :01/80/050/00684/AM11/	RLA File :03/94/040/00758/AM11/	Lic.No/Date:0310603673 30.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:61/35/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
172	HQ File :01/80/050/00688/AM11/	RLA File :03/95/040/00602/AM11/	Lic.No/Date:0310603665 30.11.2010	Defer Date: 22.02.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:30/35/80-ALC2/2010	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
173	HQ File :01/80/050/00657/AM11/	RLA File :03/95/040/00558/AM11/	Lic.No/Date:0310603942 01.12.2010	Defer Date:22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:53/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
174	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date:22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:58/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
175	HQ File :01/80/050/00685/AM11/	RLA File :03/94/040/00802/AM11/	Lic.No/Date:0310604238 02.12.2010	Defer Date:22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:18/35/80-ALC2/2010	Party Name:FLOWSERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
176	HQ File :01/80/050/00645/AM11/	RLA File :32/24/040/00044/AM11/	Lic.No/Date:3210046254 07.12.2010	Defer Date:22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

177	**Case No.:45/35/80-ALC2/2010**	Party Name:BOSCH LIMITED,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00672/AM11/	RLA File :07/24/040/00332/AM11/	Lic.No/Date:0710075865 07.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

178	**Case No.:59/35/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00686/AM11/	RLA File :03/94/040/00820/AM11/	Lic.No/Date:0310604941 07.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

179	**Case No.:56/35/80-ALC2/2010**	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00683/AM11/	RLA File :04/24/040/00235/AM11/	Lic.No/Date:0410119594 08.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

180	**Case No.:63/35/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00690/AM11/	RLA File :03/94/040/00815/AM11/	Lic.No/Date:0310605217 08.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

181	**Case No.:65/35/80-ALC2/2010**	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00692/AM11/	RLA File :03/94/040/00807/AM11/	Lic.No/Date:0310605216 08.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

182	**Case No.:62/35/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00689/AM11/	RLA File :03/94/040/00823/AM11/	Lic.No/Date:0310605374 09.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

183	**Case No.:1/35/80-ALC2/2010**	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00628/AM11/	RLA File :53/24/040/00023/AM11/	Lic.No/Date:5310011884 13.12.2010	Defer Date: 22.01.2011

	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

184	**Case No.:64/35/80-ALC2/2010**	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00691/AM11/	RLA File :03/94/040/00839/AM11/	Lic.No/Date:0310605937 13.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

185	**Case No.:2/35/80-ALC2/2010**	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00629/AM11/	RLA File :03/95/040/00742/AM11/	Lic.No/Date:0310606206 14.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

186	**Case No.:3/35/80-ALC2/2010**	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00630/AM11/	RLA File :03/94/040/00713/AM11/	Lic.No/Date:0310606323 14.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

187	**Case No.:51/35/80-ALC2/2010**	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00678/AM11/	RLA File :03/94/040/00791/AM11/	Lic.No/Date:0310606327 14.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

188	**Case No.:31/35/80-ALC2/2010**	Party Name:SPIG COOLING TOWERS INDIA PVT LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00658/AM11/	RLA File :03/95/040/00760/AM11/	Lic.No/Date:0310606521 15.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

189	**Case No.:52/35/80-ALC2/2010**	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00679/AM11/	RLA File :03/94/040/00841/AM11/	Lic.No/Date:0310606401 15.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:35/35/80-ALC2/2010	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:35/80-ALC2/2010	**Status: Deferred**

			11.01.2011	
190	HQ File :01/80/050/00662/AM11/	RLA File :09/24/040/00394/AM11/	Lic.No/Date:0910044744 20.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:36/35/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
191	HQ File :01/80/050/00663/AM11/	RLA File :05/23/040/00263/AM11/	Lic.No/Date:0510279826 20.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:37/35/80-ALC2/2010	Party Name:DELL ORTO INDIA PVT.LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
192	HQ File :01/80/050/00664/AM11/	RLA File :05/23/040/00251/AM11/	Lic.No/Date:0510279828 20.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:38/35/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
193	HQ File :01/80/050/00665/AM11/	RLA File :53/24/040/00024/AM11/	Lic.No/Date:5310011939 21.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:46/35/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
194	HQ File :01/80/050/00673/AM11/	RLA File :07/24/040/00368/AM11/	Lic.No/Date:0710076205 22.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:47/35/80-ALC2/2010	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
195	HQ File :01/80/050/00674/AM11/	RLA File :07/24/040/00348/AM11/	Lic.No/Date:0710076206 22.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

	Case No.:40/35/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
196	HQ File :01/80/050/00667/AM11/	RLA File :04/24/040/00251/AM11/	Lic.No/Date:0410120067 23.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

197	**Case No.:41/35/80-ALC2/2010**	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00668/AM11/	RLA File :04/24/040/00256/AM11/	Lic.No/Date:0410120068 23.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

198	**Case No.:43/35/80-ALC2/2010**	Party Name:XOMOX SANMAR LIMITED	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00670/AM11/	RLA File :04/24/040/00247/AM11/	Lic.No/Date:0410120070 23.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

199	**Case No.:44/35/80-ALC2/2010**	Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00671/AM11/	RLA File :09/24/040/00418/AM11/	Lic.No/Date:0910044876 24.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

200	**Case No.:48/35/80-ALC2/2010**	Party Name:THERMAX LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00675/AM11/	RLA File :31/24/040/00191/AM11/	Lic.No/Date:3110046138 27.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

201	**Case No.:49/35/80-ALC2/2010**	Party Name:THERMAX LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00676/AM11/	RLA File :31/24/040/00192/AM11/	Lic.No/Date:3110046140 27.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

202	**Case No.:66/35/80-ALC2/2010**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00693/AM11/	RLA File :05/23/040/00271/AM11/	Lic.No/Date:0510280572 28.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

203	**Case No.:67/35/80-ALC2/2010**	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00694/AM11/	RLA File :02/24/040/00175/AM11/	Lic.No/Date:0210152785 29.12.2010	Defer Date: 22.01.2011

	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

204	**Case No.:68/35/80-ALC2/2010**	Party Name:SHIV INDUSTRIES	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00695/AM11/	RLA File :30/24/040/00046/AM11/	Lic.No/Date:3010071818 29.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

205	**Case No.:69/35/80-ALC2/2010**	Party Name:SAGE METALS LTD.	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00696/AM11/	RLA File :05/24/040/00316/AM11/	Lic.No/Date:0510280781 30.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

206	**Case No.:70/35/80-ALC2/2010**	Party Name:H.L.EQUIPMENTS	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00697/AM11/	RLA File :52/24/040/00037/AM11/	Lic.No/Date:5210033179 30.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

207	**Case No.:71/35/80-ALC2/2010**	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00698/AM11/	RLA File :03/94/040/01025/AM09/	Lic.No/Date:0310608723 30.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

208	**Case No.:72/35/80-ALC2/2010**	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:35/80-ALC2/2010 11.01.2011	**Status: Deferred**
	HQ File :01/80/050/00699/AM11/	RLA File :05/24/040/00327/AM11/	Lic.No/Date:0510280807 31.12.2010	Defer Date: 22.01.2011
	Decision : The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.			

S.No.28

Case No. A -01	M/s. Larson & Toubro Ltd.,	F.No. 01/80/050/ 01184/AM10/DES.I	Lic.No. & Date
Meeting No. 35/11		RA F.No.03/95/039/00001/AM09	0310475712 dt.20.06.2008
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.377

Case No. A/R-63	M/s. Thyssenkrup Industries India Ltd.,	F.No. 01/80/50/ 01852/AM09/DES.I	Lic.No. & Date
Meeting No. 35/11		RA F.No.31/21/040/00399/Am09	

Date: 11.01.2011		Ratification of norms	3110037568 dt.03.03.2009

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.378

Case No.A/R-25	M/s. Minda Sai Ltd., Mumbai	HQ F.No.01/80/50/00755/AM08/DES–I	Lic. Nos. & Date
Meeting No. 35/11		RLA F.No.05/24/040/00147/AM08	0510204041 dt.24.05.2007
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.379

Case No.A/R-28	M/s. Larson & Toubro LTd.,	HQ F.No.01/80/162/00301/AM08/DES–I	Lic. Nos. & Date
Meeting No. 35/11		RLA F.No.04/24/040/00223/AM08	0410091098 dt.18.09.2007
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.380

Case No.A/R-75	M/s. Dee Development Engineers Pvt. LTd.,	HQ F.No.01/80/50/00160/AM08/DES–I	Lic. Nos. & Date
Meeting No. 35/11		RLA F.No.05/24/04000175/AM08	0510204393 dt.01.06.2007
Date: 11.01.2011		Deletion of condition in MTR / No. in different advance authorizations	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.381

Case No. A/R- 79	M/s. Precihole Machine Tools Pvt. LTd.,	F.No. 01/80/50/ 00085/AM10/DES.I	Lic.No. & Date
Meeting No. 35/11		RA F.No.03/95/040/00989/AM09	0310511441 dt.13.03.2009
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.382

Case No. A/R- 81	M/s. Bharat Heavy Electricals Ltd., Bhopal	F.No. 01/80/50/ 00184/AM09/DES.I	Lic.No. & Date
Meeting No. 35/11		RA F.No.11/24/040/00059/AM08	1110016748 dt.04.02.2008
Date: 11.01.2011		Revision of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

Sl.No.383

Case No. A/R- 76	M/s. Delkor Technik India Pvt. Ltd., Bangalore	HQ F.No.01/80/50/00945/AM08/DES-I	Lic. No. & Date
Meeting No. 35/11		RLA No.07/24/040/00457/AM08	0710053565 dt.27.09.2007
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

Sl.No.384

Case No. A/R- 78		HQ F.No.01/80/50/00918/AM09/DES-I	Lic. No. & Date

Meeting No. 35/11	M/s. Botil Oil Tools India Pvt. Ltd.,	RLA No.05/24/040/00940/AM08	0510217768 dt.12.03.2008
Date: 11.01.2011		Revision of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

Sl.No.385

Case No. A/R- 79	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/01157/AM09/DES-I	Lic. No. & Date
Meeting No. 35/11		RLA No.05/24/040/00435/AM09	0510228787 dt.03.10.2008
Date: 11.01.2011		Revision of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

Sl.No.386

Case No. A/R- 84	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/01664/AM09/DES-I	Lic. No. & Date
Meeting No. 35/11		RLA No.03/95/040/00828/AM09	0310501993 dt.09.01.2009
Date: 11.01.2011		Revision of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

Sl.No.387

Case No. A/R- 88	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00512/AM10/DES-I	Lic. No. & Date
Meeting No. 35/11		RLA No.05/23/040/00093/AM10	0510252255 dt.10.11.2009
Date: 11.01.2011		Revision of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

Sl.No.388

Case No. A/R- 89	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00648/AM10/DES-I	Lic. No. & Date
Meeting No. 35/11		RLA No.05/23/040/00145/AM10	0510255715 dt.06.01.2010
Date: 11.01.2011		Revision of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

Sl.No.389

Case No. A/R- 90	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00535/AM10/DES-I	Lic. No. & Date
Meeting No. 35/11		RLA No.05/23/040/00099/AM10	0510252923 dt.19.11.2009
Date: 11.01.2011		Revision of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.390

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No. 01/80/50/ 00670/AM10/DES.I	Lic.No. & Date
Meeting No. 35/11		RA F.No.61/24/040/00046/AM10	6110000382 dt.08.01.2010
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.391

Case No. A/R-119	M/s. Bharat Heavy Electricals Ltd., Hyderabad	F.No. 01/80/50/ 01783/AM09/DES.I	Lic.No. & Date
Meeting No. 35/11		RA F.No.09/24/040/00401/AM09	0910037049 dt.12.02.2009
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.392

Case No. A/R-78	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/50/01099/AM08/DES.I	Lic. No. & date
Meeting No. 35/11		RA.F.No.04/24/040/00323/Am08	0410092975 dt.02.01.2008
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.393

Case No. A/R-133	M/s. Bharat Heavy Electricals LTd., Trichirapalli	HQ F.No.01/80/50/01567/AM09/DES.I	Lic. No. & date
Meeting No. 35/11		RA.F.No.04/24/040/00183/AM09	0410100820 dt.15.12.2008
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.394

Case No. A/R-134	M/s. Bharat Heavy Electricals LTd., Trichirapalli	HQ F.No.01/80/50/00587/AM10/DES.I	Lic. No. & date
Meeting No. 35/11		RA.F.No.04/24/040/00188/AM09	0410109500 dt.18.11.2009
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.395

Case No. A/R-135	M/s. GEA BGR Energy System India LTd., Chennai	HQ F.No.01/80/50/00442/AM10/DES.I	Lic. No. & date
Meeting No. 35/11		RA.F.No.04/24/040/00163/AM10	0410108335 dt.09.10.2009
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.396

Case No. A/R-136	M/s. Bharat Heavy Electricals LTd., Haridwar	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date
Meeting No. 35/11		RA.F.No.61/24/040/00020/AM10	6110000343 dt.19.08.2009
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.397

Case No. A/R-137	M/s. Bharat Heavy Electricals LTd., Hyderabad	HQ F.No.01/80/50/01675/AM09/DES.I	Lic. No. & date
Meeting No. 35/11		RA.F.No.09/24/040/00369/AM09	0910036679 dt.12.01.2009
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.398

Case No. A/R-138	M/s. Bharat Heavy Electricals LTd., Trichirapalli	HQ F.No.01/80/50/00326/AM10/DES.I	Lic. No. & date
		RA.F.No.04/24/040/00105/AM10	

Meeting No. 35/11			0410107118 dt.21.08.2009
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.399

Case No. A/R-132	M/s. Enmas GB Power Systems Projects Ltd., Chennai	HQ F.No.01/80/050/00102/AM10/DES.I HQ F.No.01/80/050/00365/AM10/DES-I	Lic. No. & date
Meeting No. 35/11		RA.F.No.04/24/040/00323/Am08	0410104770 dt.21.05.2009 & 0410107592 dt.07.09.2009
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

Sl.No.400

Case No. A/R- 97	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/00437/AM10/DES-I	Lic. No. & Date
Meeting No.35/11		RLA No.03/95/040/00424/AM10	0310540959 dt.08.10.2009
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.373

Case No. A/R-113	M/s. Sona Okegawa Precison Forgings LTd.,	F.No.01/81/50/00884/AM06/DES.I	Lic.No. & Date
Meeting No.35/11		RA F.No.05/24/040/00842/AM06	0510175316 dt.27.01.2006
Date: 11.01.2011		Revision of norms	

The representative of the firm Shri Hitender Munjal, D.G.M. Tool Engineering & Engineering & Shri Saiprasad Heranjal, Manager, Sales & Excise appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee decided and directed to the representative of DHI to examine the case and to relist the case for 22.02.2011

S.No.374

Case No. A/R-45	M/s. Sona Okegawa Precision Forgings Ltd., Gurgaon	HQ F.No.01/81/050/00914/AM07/DES.II/ DES-I	Lic.No. & Date
Meeting No.35/11		RA F.No.05/24/040/00762/AM07	0510199272 dt.09.02.2007
Date: 11.01.2011		Ratification of norms	

The representative of the firm Shri Hitender Munjal, D.G.M. Tool Engineering & Engineering & Shri Saiprasad Heranjal, Manager, Sales & Excise appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee agreed to the firm's request and decided to ratify the norms in respect of subject advance authorization as per SION at Sl. No. C-1723 (Export item Differential Bevel

Gears/Pinion made Alloy Steel (B forging Process) subject to deletion the word "Case Assembly" deleted from the Export Product.

The Regional Authority may take necessary action accordingly.

S.No.375

Case No. A/R-69	M/s. Netafin Irrigation India Ltd.,	F.No. 01/80/50/ 01857/AM09/DES.I	Lic.No. & Date
Meeting No. 35/11		RA F.No.34/24/040/00192/AM09	3410023781
Date: 11.01.2011		Ratification of norms	dt.20.03.2009

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

Case No.A/R-143	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00594/AM08/ DES-I	Lic.No. & Date
Meeting No. 35/11		RA F.No.04/24/040/00276/AM08	0410092211
Date: 11.01.2011		Ratification of norms	dt.20.11.2007

The representative of the firm Shri Anil Bagde, General Manager (Exim) appeared before the Committee for personal hearing. He explained the case and submitted information to the Committee. The Committee observed that for the same export product, multiple licenses have been applied to import different raw materials. It is not clear how applicant firm has taken multiple licences to import different raw materials. Therefore, the Committee decided to as R.A. to examine the licenses as per list and furnish their comments as to how multiple licenses for a single export product had been issued. The case may be re-listed on 22.02.2011.

Case No.A/R-144	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00338/AM09/ DES-I	Lic.No. & Date
MeetingNo. 35/11		RA F.No.04/24/040/00404/AM08	0410094622
Date: 11.01.2011		Ratification of norms	dt.19.03.2008

The representative of the firm Shri Anil Bagde, General Manager (Exim) appeared before the Committee for personal hearing. He explained the case and submitted information to the Committee. The Committee observed that for the same export product, multiple licenses have been applied to import different raw materials. It is not clear how applicant firm has taken multiple licences to import different raw materials. Therefore, the Committee decided to as R.A. to examine the licenses as per list and furnish their comments as to how multiple licenses for a single export product had been issued. The case may be re-listed on 22.02.2011.

Case No.A/R-145	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/162/00884/AM08/ DES-I	Lic.No. & Date
Meeting No.35/11		RA F.No.04/24/040/00163/AM08	0410090764
Date: 11.01.2011		Ratification of norms	dt.29.08.2007

The representative of the firm Shri Anil Bagde, General Manager (Exim) appeared before the Committee for personal hearing. He explained the case and submitted information to the Committee. The Committee observed that for the same export product, multiple licenses have been applied to import different raw materials. It is not clear how applicant firm has taken multiple licences to import different raw materials. Therefore, the Committee decided to as R.A. to examine the licenses as per list and furnish their comments as to how multiple licenses for a single export product had been issued. The case may be re-listed on 22.02.2011.

Case No.A/R-146	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00178/AM08/ DES-I	Lic.No. & Date
Meeting No.35/11		RA F.No.04/24/040/00086/AM08	0410089961
Date: 11.01.2011		Ratification of norms	dt.14.06.2007

The representative of the firm Shri Anil Bagde, General Manager (Exim) appeared before the Committee for personal hearing. He explained the case and submitted information to the Committee. The Committee observed that for the same export product, multiple licenses have been applied to import different raw materials. It is not clear how applicant firm has taken multiple licences to import different raw materials. Therefore, the Committee decided to as R.A. to examine the licenses as per list and furnish their comments as to how multiple licenses for a single export product had been issued. The case may be re-listed on 22.02.2011.

Case No.A/R-147	M/s. Diamond Engineering (Chennai) Pvt. Ltd.,	HQ F.No.01/80/050/00617/AM09/ DES-I	Lic.No. & Date
Meeting No.35/11		RA F.No.04/24/040/00032/AM09	

Date: 11.01.2011	Chennai	Ratification of norms	0410096034 dt.26.05.2008

The representative of the firm Shri Anil Bagde, General Manager (Exim) appeared before the Committee for personal hearing. He explained the case and submitted information to the Committee. The Committee observed that for the same export product, multiple licenses have been applied to import different raw materials. It is not clear how applicant firm has taken multiple licences to import different raw materials. Therefore, the Committee decided to as R.A. to examine the licenses as per list and furnish their comments as to how multiple licenses for a single export product had been issued. The case may be re-listed on 22.02.2011.

Case No.A/R-148	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00832/AM09/ DES-I	Lic.No. & Date
Meeting No.35/11		RA F.No.04/24/040/00115/AM09	0410097812 dt.07.08.2008
Date: 11.01.2011		Ratification of norms	

The representative of the firm Shri Anil Bagde, General Manager (Exim) appeared before the Committee for personal hearing. He explained the case and submitted information to the Committee. The Committee observed that for the same export product, multiple licenses have been applied to import different raw materials. It is not clear how applicant firm has taken multiple licences to import different raw materials. Therefore, the Committee decided to as R.A. to examine the licenses as per list and furnish their comments as to how multiple licenses for a single export product had been issued. The case may be re-listed on 22.02.2011.

Case No.A/R-153	M/s. Diamond Engineering (Chennai) Pvt. LTd., Chennai	HQ F.No.01/80/050/01121/AM08/ DES-I	Lic.No. & Date
Meeting No.35/11		RA F.No.04/24/040/00338/AM08	0410093157 dt.11.01.2008
Date: 11.01.2011		Ratification of norms	

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 22.02.2011.

Case No. A/R-164	M/s. Fedders Lloyd Corporation LTd.,	HQ F.No.01/80/50/00953/AM08/DES.I	Lic. No. & date
Meeting No.35/11		RA.F.No.05/24/040/00517/AM08	0510210266 dt.09.10.2007
Date: 11.01.2011		Amendment of export product	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

Case No. A/R-165	M/s. Zobele India Pvt. LTd., (Formerly M/s. DBK India Pvt. LTd.,)	HQ F.No.01/85/80/50/00134/AM06/DES.I	Lic. No. & date
Meeting No. 35/11		RA.F.No.14/80/040/00003/AM06	1410000227 dt.11.10.2005
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

Case No. A/R-166	M/s. Bharat Heavy Electricals LTd., Bhopal	HQ F.No.01/80/050/00339/AM10/DES.I	Lic. No. & date
Meeting No. 35/11		RA.F.No.11/24/040/00010/AM10	1110020832 dt.04.08.2009
Date: 11.01.2011		Ratification of norms	

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.65

Case No. C - 14	M/s. MSS India Pvt.	F.No. 01/80/162/ 00143/AM11/DES.I
Meeting No. 35/11		

Date: 11.01.2011	LTd.,	Fixation of ad-hoc wastage norms for "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Busbars. Machined & Forged Components. Battery Charger / Transformer".

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.66

Case No.C-04 Meeting No. 35/11 Date: 11.01.2011	M/s. Kusalava International LTd.,	HQ F.No.01/80/162/00021/AM10/DES.I Fixation of Standard Input Output Norms (SION) for the export of "Cylinder Liners"

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

S.No.67

Case No. C-01 Meeting No. 35/11 Date: 11.01.2011	M/s. BOSCH Limited, Bangalore	F.No. 01/80/162/1193/AM09/DES.I Fixation of SION for the export product "Common Rail Injector Parts"

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

Case No. C -19 Meeting No. 35/11 Date: 11.01.2011	M/s. MSS India Pvt. LTd.,	F.No. 01/80/162/ 00419/AM11/DES.I Fixation of ad-hoc wastage norms for "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, Laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Bus bars. Machined & Forged Components. Battery Charger / Transformer, electrical parts Make of Ferrous & Non Ferrous Material (Viz. Copper, Brass, Aluminium, Steel, Monel, Inconel and Lead etc.), Cast Pillars, Electricals & Auto Assemblies, Plate contacts".

The Committee adjourned the meeting at 5.30 p.m. It was decided by the Committee to defer the case and the case may be re-listed for 22.02.2011.

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